NT/ENG Circular No 02 of 2014

The Directorate has been receiving a number of representations from industry organizations and stakeholders conveying shortage of management level officers and surplus of operational level officers. In order to address this problem M/s INSA has requested the Indian administration to permit Australia, Singapore, Ireland and New Zealand COC holders of Indian nationality to sail on Indian flag vessels.

The request from M/s INSA has been deliberated in detail in the Directorate and in view of the reported shortage of management level officers and surplus of MEO Class IV Engineers and Second Officers, and in partial relaxation of Section 86( l )(a) of M.S Act 1958 the Director General of Shipping under the provisions of Section 456 of M.S. Act 1958 has directed to take following temporary measures to address the problem reported by M/s INSA:

a) Management level officers of Indian nationality having COC of relevant grades from any of the following countries, i.e. Australia, Singapore, Ireland and New Zealand may be considered eligible for issuance of Certificate of Endorsement (COE) under STCW Reg 1/10 to work on Indian flag vessels subject to their having minimum eighteen months of satisfactory rank experience, of which service on board is to be for atleast a period of twelve months, on vessels of similar type and comparable power.
b) This “satisfactory” experience is to be verified from the antecedents of the officer to be employed. The sea service need be established and so recorded, from any two of the following three documents

i. CDC entries,
ii. Passport entries
iii. Letter from the employing company.

c) The COE as issued shall be valid for a period of one year from the date of issue of the endorsement.

d) Since there is a reported surplus of MEO Class IV Engineers and Second Officers, Certificate of Endorsement issued under STCW Reg 1/10 to MEO Class IV holders and Second Officers from all countries is henceforth discontinued from the date of issue of this notification.

In order to meet the requirements of Section 86(1)(a) of M.S Act 1958, M/s INSA may carry out a gap analysis of the entry level qualifications, subsequent training/courses attended and examinations cleared for grant of COE to the aforesaid foreign COCs, and must submit a report to the Directorate, within four months from the date of issuance of this notification.

Continuation of this notification, and, the modalities contained herein will depend on the satisfactory outcome of this gap analysis by M/s INSA, e.g. incase it is found that there are no gaps with respect to the entry level qualifications, subsequent trainings/courses attended and examinations cleared in any of the aforesaid foreign COCs, the mandatory sailing experience of 18 months as mentioned in sub-para (a) above may be considered for relaxation.

While applying for the COE, the prospective employer shall submit the following undertaking:
i. The authenticity of the COC as held by the officer to be employed has been verified from the issuing authority; and

ii. The officer to be employed has minimum of 18 months of satisfactory (as verified from antecedents) rank experience, of which service on board is for at least a period of 12 months, on vessels of similar type and comparable power.

This notification is issued with the approval of the Director General of Shipping and shall remain valid for a period of one year and may be reviewed thereafter.

(S. S. Gadkar)
Engineer & Ship Surveyor

To,
1. The Principal Officer, Mercantile Marine Department, Mumbai / Kolkata / Chennai / Kochi / Kandla
2. The Surveyor-in-charge, M.M.D., Goa / Jamnagar / Port Blair / Haldia / Delhi / Visakhapatnam / Tutucorin / Paradip / Mangalore
3. C S / N A / C S S
4. INSA / MASSA / FOSMA / ICCSA
5. Engineering Branch
6. Nautical Branch
7. Naval Architecture Branch
8. Training Branch
9. Hindi Cell
10. Guard File
11. Computer Cell